

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 163 of 1996

Wednesday, this the 7th day of February, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1 M.J. Mary, D/o M.V. Joseph,
Ayah, Telephone Exchange,
Ernakulam.

2 A. R. Mini,
Working as Ayah,
Telephone Exchange,
Ernakulam.

.. Applicants

By Advocate M/s K. Shri Hari Rao.

Vs

1 Union of India represented by
Secretary to the Ministry of
Communications, Sanchar Bhavan,
New Delhi.

2 The General Manager,
Telecommunications, Ravi Vihar,
Kalathiparambil Road,
Ernakulam, Kochi-16.

3 Chief General Manager, Telecom,
Trivandrum.

.. Respondents

By Advocate Mr T.P.M. Ibrahim Khan, Sr.CGSC

The application having been heard on 7th February 1996,
the Tribunal on the same day delivered the following :

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicants who are working as 'Ayahs' in a
Creche functioning in the premises of the Ernakulam
Telephone Exchange, seek regularisation. According to
them they are employed by the Telecom Department.

2 When applicants moved this Tribunal earlier
we relegated them to seek their remedies before the

General Manager, Telecom, Ernakulam. He passed an order A-1 holding that the Creche is run by a voluntary organisation and that the Department has nothing to do with it. This finding is challenged.

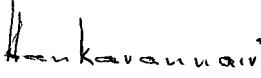
3 During the course of the arguments, learned counsel for applicants submitted that applicants would take their grievances before the Chief General Manager, Telecom, Trivandrum. Standing counsel appearing on notice submits that the Chief General Manager, Telecom (third respondent) will consider the representation of applicants within three months from the date of receipt of the same.

4 We record the submissions and dispose of the application without expressing any opinion on the merits. No costs.

Dated the 7th February, 1996.


P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)

VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A-1: True copy of the order No. Admn. 7/0A 1587/92/9 dated 10.2.1995 passed by the 2nd respondent.

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